

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-60/2024/5839/A

From :- Smti. Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Munmun B Sarma,
Ex Member,MACT,
Kamrup, Amingaon.

Dated Guwahati, the nd 22 July, 2024.

Sub:- **Earned leave.**

Ref:- Your Email dated 07.07.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **4 (four) days Earned Leave w.e.f. 08.07.2024 to 11.07.2024**, subject to submission of your duly filled in leave application in prescribed format and Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been asked to hand over charge to the District & Sessions Judge, Kamrup, Amingaon and in his absence to the next senior most Judicial Officer available at the station.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-60/2024/5840-5842/A, dated, 22-07-24

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
2. The District and Sessions Judge, Kamrup, Amingaon.
- ✓ 3. The Project Manager, Gauhati High Court.

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JT. REGISTRAR (VIGILANCE)